

Filing no. B.A./8115/2020

Maksud Alam @ Naksud Ansari @ Maksud Ansari Versus

The State of Jharkhand.

Advocate for Petitioner

Mr. Manoj Kumar II

1. S.J. / D.B.	S.J.	
2. In time	√	
Limitation expired on		
3. Court Fee	X	
4. Authentication fee due on the copy		
Trial Court Judgement Rs.	Paid	
Appellate Court Judgement Rs.	X	
5. (a) Copy of trial court judgement	√	
(b) Copy of appellate court judgement	X	
(c) Second Copy of Petition	X	
(d) Receipt showing service on A.G.	√	
(e) Vak properly stamped } Executed and accepted }	√	
6. (a) Cause title	√	
(b) Provision of law	√	
7. Intimation regarding surrender of Petitioner(s)	in Jail	
8. Particulars as required by Rule 140 (I) Chapter XV Part (A) page no. 37 of the J.H.C. Rules 2001	Stated	With BA 9516/2019

Other defects

- (i) Petitioner name differs in impugned order closing para with opening para.
- (ii) Typed copies may be made certified to be true.